

IN THE HIGH COURT AT CALCUTTA  
ELECTION PETITION JURISDICTION  
ORIGINAL SIDE

ALO RANI SARKAR  
Versus  
SWAPAN MAJUMDAR

BEFORE:

The Hon'ble JUSTICE BIBEK CHAUDHURI

Date : 18<sup>th</sup> June, 2021

(Via Video Conference)

*Appearance:*  
Mr. Samik Kanti Chakraborty, Adv.  
Mr. Piyush Agrawal, Adv.  
Ms. Utsha Dasgupta, Adv.  
Mr. Agnish Basu, Adv.  
For petitioner

The Court : The petitioner Smt. Alo Rani Sarkar is present in virtual mode.

This is an election petition filed by Smt. Alo Rani Sarkar, who contested recently concluded West Bengal Legislative Assembly Election from Assembly Constituency 96 – Bangaon Dakshin (SC) against the returned candidate Sri Swapna Majumdar on the following grounds:-

- 1) He submitted forged declaration with regard to his academic qualification in the affidavit required to be filed before the Election Officer and such forged affidavit was allowed and he was allowed to contest the said election.
- 2) He adopted corrupt practice within the meaning of Section 123 of the Representation of the People Act, 1951.
- 3) He publicly campaigned in support of his candidature during the silent period and violated the statutory provision of law.

Having heard Mr. Chakraborty, learned advocate for the petitioner and on careful perusal of the materials on record, I find that the petitioner has been able to make out an arguable case.

Therefore, notice be issued to the respondent within two weeks from the date of this order under Registered Post with Acknowledgement Due directing him to submit affidavit-in-opposition, if any, within two weeks from the date of receipt of the notice.

The instant matter will appear in the list on 16<sup>th</sup> July, 2021.

(BIBEK CHAUDHURI, J.)

sb.

ORDER SHEET

**WWW.LIVELAW.IN**

EP 3 of 2021

IN THE HIGH COURT AT CALCUTTA  
Election Petition Jurisdiction  
ORIGINAL SIDE

SANGRAM KUMAR DOLAI  
VS.  
ASHOKE DINDA

BEFORE:

The Hon'ble JUSTICE TIRTHANKAR GHOSH

Date: 18<sup>th</sup> June, 2021

Mr. Piyush Agrawal, Mr. Samik K. Chakraborty,  
Ms. Utsha Dasgupta, Advocates for the petitioner.

The Court : Learned Counsel appearing on behalf of the petitioner  
seeks leave to appear physically before this Court.

Leave as sought for, is allowed.

Let the matter appear on 25.06.2021 at 11.00 a.m. under the same  
heading.

( TIRTHANKAR GHOSH , J.)

## IN THE HIGH COURT AT CALCUTTA

## Election Petition Jurisdiction

## ORIGINAL SIDE

MANAS MAJUMDAR

VS

BISWANATH KARAK

## BEFORE:

The Hon'ble JUSTICE SUVRA GHOSH

Date: 18th June, 2021.

Appearance:  
Mr. Samik Kanti Chakraborty, Adv.  
Mr. Piyush Agarwal, Adv.  
Mr. Utsha Dasgupta, Adv.  
..for the Petitioner.

The Court:-Mr. Manas Majumdar, petitioner is present in person before this Court in virtual mode. Learned Counsel for the petitioner is also present for presentation of the instant petition filed under sections 80, 80A, 81 read with sections 100 and 123 of the Representation of People Act, 1951.

On perusal of the report submitted by the Registrar, Original Side, this Court is satisfied that the instant petition does not suffer from any defect as specified in sub-section (1) of section 86 of the Representation of People Act, 1951.

Let notice be issued in terms of Rule 24 of the Election Petition Rule, 1967 as framed by this Court.

The matter is made returnable on 9<sup>th</sup> July, 2021.

Urgent certified website copy of this order be supplied upon compliance with all requisite formalities.

(SUVRA GHOSH, J.)

**WWW.LIVELAW.IN**  
ORDER SHEET  
EP/5/2021  
IN THE HIGH COURT AT CALCUTTA  
ORIGINAL SIDE

SHANTIRAM MHATO  
-VS-  
BANESWAR MAHATO & ORS.

BEFORE:  
THE HON'BLE JUSTICE SUBHASIS DASGUPTA  
DATE: JUNE 18, 2021.

Appearance:  
Mr. L.M. Mahata, Advocate, with  
Mr. S. Mandal, Advocate,  
..for petitioner.

The Court: Upon going through the Report submitted by the Registrar, Original Side, the Court is satisfied that the instant petition does not suffer from any defects as disclosed in sub-section (1) of section 86 of the Representation of the People Act, 1951.

Let notice be issued in terms of rule 24 of the Election Petition Rules, 1967, as framed by this Court.

The matter is made returnable on July 15, 2021.

It is desirable that pending decision of this case, the documents, election papers and devices connected with the instant election under challenge in this election petition be preserved by the concerned authority who is supposed to be the custodian of the papers, documents and other matters mentioned hereinabove during the post-poll phase.

Let urgent photostat certified copies of this order be suppleid to all the parties concerned subject to their compliance with all the requisite formalities.

(SUBHASIS DASGUPTA, J.)

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